

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:250
ANSWERED ON:10.11.2010
AMENDMENT TO CRZ NOTIFICATION, 1991
Deora Shri Milind Murlu

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether a special status has been accorded to Greater Mumbai and Kerala due to special development needs;
- (b) the time by which the revised guidelines are likely to come into force;
- (c) whether the Government is allowing for re-development of slums along Mumbai's coastline through an amendment in the CRZ notification of 1991; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH):

(a) and (b) : The Ministry of Environment and Forests has issued the draft Coastal Regulation Zone Notification, 2010 vide S.O.No.2291(E), dated 15th September, 2010 inviting suggestions and objections under the Environment (Protection) Act (EPA), 1986, which will be finalized in accordance with the time frame stipulated under the Act. Keeping in view the specific environmental and social issues, special dispensation is to be provided to Greater Mumbai and Kerala in this Notification.

(c) and (d): The draft CRZ Notification, 2010 vide para v (iii) provides for slum redevelopment schemes in Greater Mumbai with public private partnership or joint ventures with Floor Space Index or Floor Area Ratio as per prevailing norms and subject to the applicability of Right to Information Act, 2005 including auditing by the Office of Comptroller and Auditor General of India.